

(b) if so, whether this would be extended to other States of the country?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C.R. CHAUDHARY): (a) and (b) National Food Security Act (NFSA), 2013 has been implemented in all States/UTs except two States, one of which is Tamil Nadu.

Under the scheme of End-to-End Computerization of TPDS Operations, digitization of ration cards has been completed in all States/UTs including Tamil Nadu, Online Grievance Redressal Mechanism/Toll free helpline number facility have been set up in all States/UTs including Tamil Nadu, Online allocation of foodgrains is being done in 26 States/UTs including Tamil Nadu and Supply Chain Management in 15 States/UTs including Tamil Nadu.

Across the country, Aadhaar seeding with ration cards is 62% and e-POS installation of Fair Price Shops is 1.28 lakh. For Tamil Nadu, Aadhaar seeding with ration cards is 26% and e-POS installation at Fair Price Shops is 15,217.

#### **Identification of beneficiaries under NFSA**

3016. SHRI DEREK O' BRIEN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that 49 per cent of beneficiaries under the National Food Security Act (NFSA) are yet to be identified in all the States/UTs, if so, the reasons for the delay; and

(b) whether there are States which did not identify the Antyodaya Anna Yojana (AAY) and priority household beneficiaries as per the provisions of the NFSA but used the old database of beneficiaries for extending the benefits, if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C.R. CHAUDHARY): (a) The National Food Security Act, 2013 (NFSA) is being implemented in 34 States/Union Territories (UTs) covering more than 73 crore persons, against total coverage of 81.34 crore envisaged under the Act.

(b) Coverage under NFSA is under two categories —households covered under Antyodaya Anna Yojana (AAY) and Priority households. As per the Act, it is the responsibility of the States/UTs to identify AAY households in accordance with guidelines applicable to the scheme and the priority households in accordance with guidelines prescribed by States/UTs. AAY is an ongoing scheme and such households are already identified. For identification of priority households, States/UTs have adopted their own criteria, which differs from State to State.